FORM B

PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
EARLEEN REAL ESTATE DEVELOPERS PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Earleen Real Estate Developers Pvt. Ltd.
2.	Date of incorporation of corporate debtor	10-06-2015
3.	Authority under which corporate debtor is incorporated/ registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2015PTC265414
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 80, HDIL Harmony Mall, Goregaon Link Road, Goregaon (West), Mumbai City, Mumbai, Maharashtra, India, 400104
6.	Date of closure of Insolvency Resolutions Process	30-08-2026
7.	Liquidation commencement date of corporate debtor	31-08-2026 (order received on 10-09-2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Stress Credit Resolution Private Limited, Regn No: IBBI/IPE-0094 /IPA-3 /2023-24 / 50059
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B 1305-6, Dosti Elite, Road No. 29, Next to Sion Telephone Exchange, Sion, Mumbai, Maharashtra, 400022 Email: admin@stresscredit.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 807, 8th Floor, B-Wing, East Point, 90 Feet Road, Ghatkopar East, Mumbai 400086 Email for Correspondence: Earleen.liq@gmail.com
11.	Last date for submission of claims	September 25th, 2026

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Earleen Real Estate Developers Pvt. Ltd.** on August 31, 2026 under section 33 of the Code.

The stakeholders of Earleen Real Estate Developers Pvt. Ltd. are hereby called upon to submit their claims proof on or before September 25th, 2026 to the liquidator at the address mentioned **against item. No 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Stress Credit Resolution Private Limited
Liquidator for Earleen Real Estate Developers Pvt. Ltd.
Regn No: IBBI/IPE-0094 /IPA-3 /2023-24 / 50059

Place : Mumbai
Date : Sept 16th, 2026

...continued from previous page.

BID / OFFER PROGRAMME

ANCHOR INVESTOR BIDDING DATE OPENED AND CLOSED ON MONDAY, SEPTEMBER 7, 2026

BID / OFFER OPENED ON TUESDAY, SEPTEMBER 8, 2026 | BID / OFFER CLOSED ON THURSDAY, SEPTEMBER 10, 2026

This Offer was being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contract (Regulation) Rules, 1957 ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Offer was available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**", and such portion, the "**QIB Portion**"), provided that our Company, in consultation with the BRLMs, allocated up to 60% of the QIB Portion to Anchor Investors on a discretionary basis ("**Anchor Investor Portion**"). 40% of the Anchor Investor Portion was reserved as under (i) 33.33 per cent for domestic Mutual Funds; and (ii) 6.67 per cent for Life Insurance Companies and Pension Funds and, subject to valid Bids having been received from the domestic Mutual Funds and Life Insurance Companies and Pension Funds at or above the price at which allocation was made to Anchor Investors ("**Anchor Investor Allocation Price**") in accordance with the SEBI ICDR Regulations and any under-subscription under for the portion allocated to Life Insurance Companies and Pension Funds may be allocated to domestic Mutual Funds. Further, 5% of the Net QIB Portion was available for allocation on a proportionate basis to Mutual Funds only, subject to valid Bids having been received at or above the Offer Price, and the remainder of the Net QIB Portion was available for allocation on a proportionate basis to QIB Bidders (other than Anchor Investors) including Mutual Funds subject to valid Bids having been received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion was added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Offer was available for allocation to Non-Institutional Bidders (out of which one-third of the portion available to Non-Institutional Bidders was reserved for Bidders with an application size of more than ₹0.20 million and up to ₹1.00 million and two-thirds was reserved for Bidders with an application size of more than ₹1.00 million, provided that the unsubscribed portion in either of the aforementioned sub-categories would have been allocated to Bidders in the other sub-category) and not less than 35% of the Offer was available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids having been received from them at or above the Offer Price. All Bidders, other than Anchor Investors, were required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA Account (as defined hereinafter) and UPI ID in case of UPI Bidders (as defined hereinafter), as applicable, pursuant to which their corresponding Bid Amounts will be blocked by the Self-Certified Syndicate Banks ("**SCSBs**") or by the Sponsor Banks under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors were not permitted to participate in the Offer through the ASBA process. For further details, see ***"Offer Procedure"*** on page 473 of the Prospectus.

The bidding for Anchor Investor opened and closed on September 7, 2026. The Company received 15 applications from 13 Anchor Investors for 8,571,788 Equity Shares. The Anchor Investor Offer Price was finalized at ₹182 per Equity Share. A total of 7,053,127 Equity Shares were allocated under the Anchor Investor Portion aggregating to ₹ 1,283,669,114/-.

The Offer received 3,127,170 applications for 1,347,478,366 Equity Shares resulting in 57.31 times subscription as disclosed in the Prospectus. The details of the applications received in the Offer from Retail Individual Bidders, Non-Institutional Bidders and QIBs are as under (before rejections):

Sr. No.	Category	No. of Applications received	No. of Equity Shares applied	No. of Equity Shares reserved as per Prospectus	No. of times Subscribed	Amount (₹)
1	Retail Individual Bidders	3,004,738	276,151,154	8,228,649	33.56	50,259,394,818.00
2	Non-Institutional Bidders – More than ₹0.20 million and upto ₹1.00 million	91,446	108,404,492	1,175,521	92.22	19,729,378,924.00
3	Non-Institutional Bidders-More than ₹1.00 million	30,831	174,450,490	2,351,043	74.20	31,749,922,268.00
4	Qualified Institutional Bidders (excluding Anchor Investors)	140	779,900,442	4,702,085	165.86	141,941,880,444.00
5	Anchor Investors	15	8,571,788	7,053,127	1.21	1,560,065,416.00
	TOTAL	**31,27,170**	**1,34,74,78,366**	**2,35,10,425**	**57.31**	**245,240,641,870**

Final Demand

A summary of the final demand as per NSE and BSE as on the Bid/ Offer Closing Date at different Bid prices is as under:

Sr. No	Bid Price	No. of Equity Shares	% to Total	Cumulative Total	Cumulative % of Total
1	172	253,626	0.02	253,626	0.02
2	173	19,844	0.00	273,470	0.02
3	174	11,480	0.00	284,950	0.02
4	175	69,700	0.01	354,650	0.03
5	176	29,766	0.00	384,416	0.03
6	177	43,706	0.00	428,122	0.03
7	178	39,114	0.00	467,236	0.03
8	179	11,398	0.00	478,634	0.03
9	180	272,978	0.02	751,612	0.05
10	181	267,566	0.02	1,019,178	0.07
11	182	1,115,389,502	80.45	1,116,408,680	80.52
12	CUT-OFF	270,037,152	19.48	1,386,445,832	100.00
	TOTAL	**1,386,445,832**	**100.00**		

The Basis of Allotment was finalized in consultation with the Designated Stock Exchange, being NSE on September 11, 2026.

A. Allotment to Retail Individual Bidders (After Rejections) (including ASBA Applications)

The Basis of Allotment to the Retail Individual Bidders, who have bid at Cut-Off or at the Offer Price of ₹182.00 per Equity Share, was finalized in consultation with NSE. This category has been subscribed to the extent of 32.93 times. The total number of Equity Shares Allotted in Retail Individual Bidders category is 8,228,649 Equity Shares to 100,349 successful applicants. The category-wise details of the Basis of Allotment are as under:

Sr. No	Category	No. of Applications Received	% of Total	Total No. of Equity Shares applied	% to Total	No. of Equity Shares Allotted per Bidder	Ratio	Total No. of Equity Shares allotted
1	82	2,822,650	95.71	231,457,300	85.41	82	13:382	7,875,198
2	164	69,396	2.35	11,380,944	4.20	82	13:382	193,602
3	246	20,690	0.70	5,089,740	1.88	82	13:382	57,728
4	328	8,437	0.29	2,767,336	1.02	82	13:382	23,534
5	410	7,600	0.26	3,116,000	1.15	82	13:382	21,238
6	492	2,769	0.09	1,362,348	0.50	82	13:382	7,708
7	574	3,666	0.12	2,104,284	0.78	82	13:382	10,250
8	656	962	0.03	631,072	0.23	82	33:962	2,706
9	738	701	0.02	517,338	0.19	82	24:701	1,968
10	820	2,395	0.08	1,963,900	0.72	82	13:382	6,642
11	902	465	0.02	419,430	0.15	82	16:465	1,312
12	984	494	0.02	486,096	0.18	82	17:494	1,394
13	1066	9,093	0.31	9,693,138	3.58	82	13:382	25,338
14	0	4,310 Allottees from Serial no 2 to 13 Additional 1(one) share				1	31:4310	31
	TOTAL	**2,949,318**	**100.00**	**270,988,926**	**100.00**			**8,228,649**

B. Allotment to Non-Institutional Bidders (more than ₹0.20 million and upto ₹1.00 million) (After Rejections) (including ASBA Applications)

The Basis of Allotment to the Non-Institutional Bidders (more than ₹0.20 million and upto ₹1.00 million), who have bid at the Offer Price of ₹182.00 per Equity Share or above, was finalized in consultation with NSE. This category has been subscribed to the extent of 91.01 times. The total number of Equity Shares allotted in this category is 1,175,521 Equity Shares to 1,023 successful applicants. The category-wise details of the Basis of Allotment are as under (Sample):

Sr. No	Category	No. of Applications Received	% of Total	Total No. of Equity Shares applied	% to Total	No. of Equity Shares allotted per applicant	Ratio	Total No. of Equity Shares allotted
1	1,148	85,842	95.09	98,546,616	92.11	1,148	7:617	1,118,152
2	1,230	1,605	1.78	1,974,150	1.85	1,148	18:1605	20,664
3	1,312	457	0.51	599,584	0.56	1,148	5:457	5,740
4	1,394	249	0.28	347,106	0.32	1,148	3:249	3,444
5	1,476	168	0.19	247,968	0.23	1,148	2:168	2,296
6	1,558	55	0.06	85,690	0.08	1,148	1:55	1,148
7	1,640	291	0.32	477,240	0.45	1,148	3:291	3,444
8	1,722	111	0.12	191,142	0.18	1,148	1:111	1,148
9	2,050	74	0.08	151,700	0.14	1,148	1:74	1,148
10	2,214	56	0.06	123,984	0.12	1,148	1:56	1,148
11	2,296	153	0.17	351,288	0.33	1,148	2:153	2,296
12	2,460	102	0.11	250,920	0.23	1,148	1:102	1,148
13	2,706	400	0.44	1,082,400	1.01	1,148	5:400	5,740
14	2,788	105	0.12	292,740	0.27	1,148	1:105	1,148
15	5,494	157	0.17	862,558	0.81	1,148	2:157	2,296
53	0	All applicants from Serial no 16 to 52 for 1 (one) lot of 1148 shares				1,148	3:452	3,444
54	0	49 Allottees from Serial no 2 to 53 Additional 22 shares				22	1:1	1,078
55	0	49 Allottees from Serial no 2 to 53 Additional 1(one) share				1	39:49	39
	TOTAL	**90,277**	**100.000**	**106,983,186**	**100.000**			**1,175,521**

C. Allotment to Non-Institutional Bidders (more than ₹1.00 million) (After Rejections) (including ASBA Applications)

The Basis of Allotment to the Non-Institutional Bidders (more than ₹1.00 million), who have bid at the Offer Price of ₹182.00 per Equity Share or above, was finalized in consultation with NSE. This category has been subscribed to the extent of 73.53 times. The total number of Equity Shares allotted in this category is 23,51,043 Equity Shares to 2,047 successful applicants. The category-wise details of the Basis of Allotment are as under: (Sample)

Sr. No	Category	No. of Applications Received	% of Total	Total No. of Equity Shares applied	% to Total	No. of Equity Shares allotted per applicant	Ratio	Total No. of Equity Shares allotted
1	5,576	29,054	95.10	162,005,104	93.72	1,148	12:179	22,36,304
2	5,658	438	1.43	2,478,204	1.43	1,148	29:438	33,292
3	5,740	357	1.17	2,049,180	1.19	1,148	24:357	27,552
4	5,822	123	0.40	716,106	0.41	1,148	8:123	9,184
5	5,904	82	0.27	484,128	0.28	1,148	5:82	5,740
6	5,986	35	0.11	209,510	0.12	1,148	2:35	2,296
7	6,068	52	0.17	315,536	0.18	1,148	3:52	3,444
8	6,150	31	0.10	190,650	0.11	1,148	2:31	2,296
9	6,232	28	0.09	174,496	0.10	1,148	2:28	2,296
10	6,560	13	0.04	85,280	0.05	1,148	1:13	1,148
11	6,642	45	0.15	298,890	0.17	1,148	3:45	3,444
12	6,724	9	0.03	60,516	0.04	1,148	1:9	1,148
13	7,380	8	0.03	59,040	0.03	1,148	1:8	1,148
14	8,200	72	0.24	590,400	0.34	1,148	5:72	5,740
15	8,282	21	0.07	173,922	0.10	1,148	1:21	1,148
16	8,856	10	0.03	88,560	0.05	1,148	1:10	1,148
17	10,988	10	0.03	109,880	0.06	1,148	1:10	1,148
18	11,152	10	0.03	111,520	0.06	1,148	1:10	1,148
19	11,480	8	0.03	91,840	0.05	1,148	1:8	1,148
20	12,300	12	0.04	147,600	0.09	1,148	1:12	1,148
85	0	All applicants from Serial no 21 to 84 for 1 (one) lot of 1,148 shares				1,148	7:134	8,036
86	0	2,047 Allottees from Serial no 1 to 85 Additional 1(one) share				1	17:32	1,087
	TOTAL	**30,552**	**100.00**	**172,868,546**	**100.00**			**2,351,043**

D. Allotment to QIBs (After Rejections)

Allotment to QIBs, who have bid at the Offer Price of ₹182.00 per Equity Share or above, has been done on a proportionate basis in consultation with NSE. This category has been subscribed to the extent of 165.86 times of Net QIB portion. As per the SEBI Regulations, Mutual Funds were allotted 5% of the Equity Shares of Net QIB portion available i.e. 235,105 Equity Shares and other QIBs and unsatisfied demand of Mutual Funds were allotted the remaining available Equity Shares i.e. 4,466,980 Equity Shares on a proportionate basis. The total number of Equity Shares allotted in the QIB category is 4,702,085 Equity Shares, which were allotted to 140 successful Applicants.

CATEGORY	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	VC'S	TOTAL
ALLOTMENT	2,475,148	369,135	45,016	469,218	313,886	1,025,927	3,755	4,702,085

E. Allotment to Anchor Investors (After Rejections)

The Company, in consultation with the BRLMs, have allocated 70,53,127 Equity Shares to 13 Anchor Investors (through 15 Anchor Investor Application Forms) (including 2 domestic Mutual Funds through 4 schemes and 2 Life Insurance Companies and Pension Funds) at an Anchor Investor Offer Price at ₹182 per Equity Share in accordance with SEBI ICDR Regulations. This represents 60% of the QIB portion.

CATEGORY	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPC	OTHERS	TOTAL
ALLOTMENT	-	2,362,666	746,769	1,218,760	1,098,964	1,625,968	-	7,053,127

The Board of Directors of our Company at its meeting held on September 11, 2026 has taken on record the basis of allotment of Equity Shares approved by the Designated Stock Exchange, being NSE and has allotted the Equity Shares to various successful applicants. The Allotment Advice Cum Refund Intimation and/or notices have been dispatched to the address of the investors as registered with the depositories. Further, instructions to the SCSBs have been issued for unblocking of funds and transfer to the Public Offer Account on September 11, 2026 and the payments to non-syndicate brokers have been issued on September 12, 2026. In case the same is not received within ten days, investors may contact the Registrar to the Offer at the address given below. The Equity Shares allotted to the successful allottees have been uploaded on September 15, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company has filed the Listing application with BSE and NSE on September 15, 2026. The Company has received the listing and trading approval from BSE & NSE, and trading will commence on September 16, 2026.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus.

CORRIGENDUM – NOTICE TO INVESTORS

This corrigendum ("**Corrigendum**") is with reference to the Prospectus dated September 10, 2026 filed in relation to the Offer. In this regard, please note the following:

On pages 110 and 118 of the section titled *"Capital Structure"* of the Prospectus, the total number of Equity Shares held by the Promoters as on the date of the Prospectus should be read as 42,046,063 Equity Shares, instead of 44,469,803 Equity Shares. Accordingly, the total percentage (%) of the pre-Offer paid-up Equity Share capital, on a fully diluted basis, held by the Promoters as on the date of the Prospectus should be read as 49.68%, instead of 52.53%.

The Prospectus accordingly stands amended to the extent stated hereinabove and the above changes are to be read in conjunction with the Prospectus. The information in this Corrigendum supersedes the information provided in the Prospectus to the extent inconsistent with the information in the Prospectus. The Prospectus stands amended to the extent stated hereinabove.

All capitalised terms used in this Corrigendum shall unless the context otherwise requires, have the same meanings as ascribed in the Prospectus.

INVESTORS PLEASE NOTE

These details of the Allotment made was hosted on the website of Registrar to the Offer, MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) at www.in.mpms.mufg.com.

All future correspondence in this regard may kindly be addressed to the Registrar to the Offer quoting full name of the First/ Sole applicant, Serial number of the Bid cum Application form number, Bidders DP ID, Client ID, PAN, date of submission of Bid cum Application Form, address of the Bidder, number of Equity Shares bid for, name of the Member of the Syndicate, place where the bid was submitted and payment details at the address given below:

MUFG MUFG Intime

MUFG Intime India Private Limited *(Formerly Link Intime India Private Limited)*

C-101, Embassy 247, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083 Maharashtra, India; **Telephone:** +91 810 811 4949

E-mail: glasswallsystems.ipo@in.mpms.mufg.com; **Investor grievance email:** glasswallsystems.ipo@in.mpms.mufg.com

Website: www.in.mpms.mufg.com; **Contact person:** Shanti Gopalkrishnan; **SEBI Registration No:** INR000004058

For GLASS WALL SYSTEMS (INDIA) LIMITED

On behalf of the Board of Directors

Sd/-

Sagar Lambole

Company Secretary and Compliance Officer

Place: Mumbai

Date: September 15, 2026

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF GLASS WALL SYSTEMS (INDIA) LIMITED.

GLASS WALL SYSTEMS (INDIA) LIMITED filed Prospectus dated September 10, 2026, with the RoC. The Prospectus is available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., IIFL Capital Services Limited (formerly known as IIFL Securities Limited) at www.iiflcapital.com and Motilal Oswal Investment Advisors Limited at www.motilaloswal.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.glasswallsystems.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see ***"Risk Factors"*** beginning on page 26 of the Prospectus.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "**U.S. Securities Act**") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" as defined in and in reliance on, Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

CONCEPT

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PRASHUL REAL ESTATE PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**Prashul Real Estate Private Limited**
2.	Date of incorporation of corporate debtor	09-06-2015
3.	Authority under which corporate debtor isincorporated/ registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2015PTC265360
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 612, B2B, Centre Cabin B, 6th Floor, Bhd. Malad Industrial Estate, Kachpada, Malad West, Mumbai City, Mumbai, Maharashtra, India, 400064
6.	Date of closure of Insolvency Resolutions Process	09-03-2027
7.	Liquidation commencement date of corporate debtor	31-08-2026 (order received on 10-09-2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Stress Credit Resolution Private Limited, Regn No: IBBI/IPE-0094 /IPA-3 /2023-24 / 50059
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B 1305-6, Dosti Elite, Road No. 29, Next to Sion Telephone Exchange, Sion, Mumbai, Maharashtra, 400022 Email: admin@stresscredit.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 807, 8th Floor, B-Wing, East Point, 90 Feet Road, Ghatkopar East, Mumbai 400086 Email for Correspondence: prashul.liq1@gmail.com
11.	Last date for submission of claims	September 25th, 2026

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Prashul Real Estate Private Limited** on August 31, 2026 under section 33 of the Code.

The stakeholders of Prashul Real Estate Private Limited are hereby called upon to submit their claims proof on or before September 25th , 2026 to the liquidator at the address mentioned **against item. No 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Place : Mumbai
Date : Sept 16th, 2026

Stress Credit Resolution Private Limited
Liquidator for Prashul Real Estate Pvt. Ltd.
Regn No: IBBI/IPE-0094 /IPA-3 /2023-24 / 50059

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NOTION REAL ESTATE PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**NOTION REAL ESTATE PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	11-06-2015
3.	Authority under which corporate debtor isincorporated/ registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2015PTC265416
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 80, HDIL Harmony Mall, Goregaon Link Road, Goregaon (West), Mumbai City, Mumbai, Maharashtra, India, 400104
6.	Date of closure of Insolvency Resolutions Process	09-03-2027
7.	Liquidation commencement date of corporate debtor	31-08-2026 (order received on 10-09-2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Stress Credit Resolution Private Limited, Regn No: IBBI/IPE-0094 /IPA-3 /2023-24 / 50059
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B 1305-6, Dosti Elite, Road No. 29, Next to Sion Telephone Exchange, Sion, Mumbai, Maharashtra, 400022 Email: admin@stresscredit.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 807, 8th Floor, B-Wing, East Point, 90 Feet Road, Ghatkopar East, Mumbai 400086 Email for Correspondence: notion.liq@gmail.com
11.	Last date for submission of claims	September 25th, 2026

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Notion Real Estate Private Limited** on August 31st, 2026 under section 33 of the Code.

The stakeholders of Notion Real Estate Private Limited are hereby called upon to submit their claims proof on or before September 25th, 2026 to the liquidator at the address mentioned **against item. No 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Place : Mumbai
Date : Sept 16th, 2026

Stress Credit Resolution Private Limited
Liquidator for Notion Real Estate Pvt. Ltd.
Regn No: IBBI/IPE-0094 /IPA-3 /2023-24 / 50059

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SIGTIA CONSTRUCTIONS PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**SIGTIA CONSTRUCTIONS PVT. LTD.**
2.	Date of incorporation of corporate debtor	18-03-1994
3.	Authority under which corporate debtor isincorporated/ registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100MH1994PTC077186
5.	Address of the registered office and principal office (if any) of corporate debtor	4th Floor, HDIL Towers, Anant Kanekar Marg, Bandra (E), Mumbai City, Mumbai, Maharashtra, India, 400051
6.	Date of closure of Insolvency Resolutions Process	09-03-2027
7.	Liquidation commencement date of corporate debtor	31-08-2026 (order received on 10-09-2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Stress Credit Resolution Private Limited, Regn No: IBBI/IPE-0094 /IPA-3 /2023-24 / 50059
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B 1305-6, Dosti Elite, Road No. 29, Next to Sion Telephone Exchange, Sion, Mumbai, Maharashtra, 400022 Email: admin@stresscredit.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 807, 8th Floor, B-Wing, East Point, 90 Feet Road, Ghatkopar East, Mumbai 400086 Email for Correspondence: Sigtia.liq@gmail.com
11.	Last date for submission of claims	September 25th, 2026

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **SIGTIA CONSTRUCTIONS PVT. LTD.** on August 31st, 2026 under section 33 of the Code.

The stakeholders of Sigtia Constructions Pvt. Ltd. are hereby called upon to submit their claims proof on or before September 25th, 2026 to the liquidator at the address mentioned **against item. No 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Place : Mumbai
Date : Sept 16th, 2026

Stress Credit Resolution Private Limited
Liquidator for Sigtia Constructions Pvt. Ltd.
Regn No: IBBI/IPE-0094 /IPA-3 /2023-24 / 50059

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF EARLEEN REAL ESTATE DEVELOPERS PVT. LTD

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**Earleen Real Estate Developers Pvt. Ltd.**
2.	Date of incorporation of corporate debtor	10-06-2015
3.	Authority under which corporate debtor isincorporated/ registered	RoC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2015PTC265414
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 80, HDIL Harmony Mall, Goregaon Link Road, Goregaon (West), Mumbai City, Mumbai, Maharashtra, India, 400104
6.	Date of closure of Insolvency Resolutions Process	09-03-2027
7.	Liquidation commencement date of corporate debtor	31-08-2026 (order received on 10-09-2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Stress Credit Resolution Private Limited, Regn No: IBBI/IPE-0094 /IPA-3 /2023-24 / 50059
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B 1305-6, Dosti Elite, Road No. 29, Next to Sion Telephone Exchange, Sion, Mumbai, Maharashtra, 400022 Email: admin@stresscredit.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 807, 8th Floor, B-Wing, East Point, 90 Feet Road, Ghatkopar East, Mumbai 400086 Email for Correspondence: Earleen.liq@gmail.com
11.	Last date for submission of claims	September 25th, 2026

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Earleen Real Estate Developers Pvt. Ltd.** on August 31, 2026 under section 33 of the Code.

The stakeholders of Earleen Real Estate Developers Pvt. Ltd. are hereby called upon to submit their claims proof on or before September 25th, 2026 to the liquidator at the address mentioned **against item. No 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties

Place : Mumbai
Date : Sept 16th, 2026

Stress Credit Resolution Private Limited
Liquidator for Earleen Real Estate Developers Pvt. Ltd.
Regn No: IBBI/IPE-0094 /IPA-3 /2023-24 / 50059

THE BUSINESS DAILY
FINANCIAL EXPRESS
Read to Lead
FOR DAILY BUSINESS
INDIAN EXPRESS GROUP

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

नवाकाळ

।। न मे भक्त प्रणश्यति ।।

संपादकीय

दुहेरी संकटाचा सांगावा

या महिन्याअखेरीस पावसाची परतवारी सुरू होईल असा अंदाज वेधशाळेने केला आहे. खरे तर यंदा जवळपास तीस ते पस्तीस टक्के पाऊस कमी झालेला आहे. जवळपास निम्मे महाराष्ट्र हा पावसाळा संपण्यापूर्वी दुष्काळाच्या छायेखाली आणि उर्वरित महाराष्ट्रातसुद्धा डिसेंबर जानेवारीपासूनच अनेक शहरे आणि महानगरांमध्ये पाणीकपात करण्याची वेळ येणार आहे. मुंबईसारख्या सव्वा कोटी लोकसंख्या असलेल्या महानगराला पाणीपुरवठा करणाऱ्या जलाशयांमध्ये आज जरी पुरेसा पाणीसाठा असला तरी पाण्याची वाढती मागणी आणि सतत वाढते तापमान याचा परिणाम पाहाता मुंबईतही एप्रिल-मे मध्येच पाणीटंचाई निर्माण होऊ शकते. एकूणच येत्या वर्षभरामध्ये वाढते तापमान आणि वाढते पाणीसंकट अशा दुहेरी आव्हानांना लोकांना सामोरे जावे लागेल अशी स्थिती आजच दिसते आहे. वेधशाळेने व्यक्त केलेल्या अंदाजाप्रमाणे जर या महिनाअखेरीस पावसाने निरोप घेतला तर दुष्काळग्रस्त भागातल्या शेतकऱ्यांना प्रचंड मोठा फटका बसणार आहे. सरकारने या शेतकऱ्यांना नुकसान भरपाई देण्याची तयारी दाखवली आहे. परंतु कोरडवाहू शेती करणाऱ्या शेतकऱ्यांना आणि वर्षभर मोठ्या आर्थिक अडचणींना सामोरे जावे लागेल. सरकारने दिलेली नुकसानभरपाई ही पिकपाण्यावर आधारित असते. परंतु पेरणी करण्याकरीता अगदी कर्ज काढून केलेला खर्च सरकार कसा काय भरून देईल. शेतकऱ्यांना अशी अपेक्षा होती की, जाता जाता पाऊस थोडाफार दिलासा देईल आणि हातातोंडाशी आलेल्या पिकांना जीवदान मिळेल परंतु तशीही फारशी सकारात्मक परिस्थिती दिसत नाही. गेल्या अनेक दशकांपासून महाराष्ट्राच्या कोणत्या ना कोणत्या भागात दुष्काळसदृश परिस्थिती असते आणि निम्म्यापेक्षा जास्त महाराष्ट्राला पुरेसे पाणी मिळत नाही. राज्याला दुष्काळमुक्त करण्याच्या राजकीय वल्गना होत असतात. परंतु ही पाणी समस्या सोडवण्यासाठी युद्ध पातळीवर कोणत्याच कालबद्ध योजना होत नाहीत. पिण्याचे पाणी ही सर्वात मोठी समस्या ठरते.आजजरी महाराष्ट्राच्या अनेक भागात मोठ्या नद्यांच्या पाण्याचा शेतीसाठी उपयोग असतो. परंतु पिण्याच्या पाण्याचा प्रश्न कायम राहात असतो.

मुंबईसाठी समुद्राचे पाणी

राज्याची राजधानी असलेल्या मुंबई महानगराच्या पाणीपुरवठ्यासाठी सतत नवनवीन पाण्याचे स्त्रोत शोधावे लागतात. दीड-दोनशे किलोमीटरहून पाणी आणले जाते. परंतु तेदेखील पुरेसे ठरत नाही. मुंबईला रोज ४ हजार ६६४ एमएलडी पाणी लागते. परंतु जवळपास पाचशे ते सहाशे एमएलडी पाण्याची कमतरता भासते. मुंबईला पिण्याच्या पाण्याबरोबर व्यावसायिक उपक्रमांनासुद्धा मोठ्या प्रमाणावर पाणी लागत असते. शिवाय पावसाचे प्रमाण जर कमी राहिले तर जानेवारीपासूनच पाणीकपातीला सुरुवात करावी लागते. काही वर्षांपूर्वी मुंबईला लाभलेल्या समुद्रातून पाण्याचे शुद्धीकरण करण्याचा विचार मांडला गेला. परंतु आज दहा वर्षानंतरही त्यात कोणतीही ठोस प्रगती होऊ शकली नाही. परंतु आता भविष्यातील पाणी टंचाईचा गंभीर प्रश्न लक्षात घेऊन महापालिकेने पुन्हा एकदा समुद्राच्या पाण्याचा उपयोग करण्याच्यादृष्टीने मनोरी या भागात चार हजार कोटींचा जलशुद्धीकरण प्रकल्प उभारण्याचा निर्णय घेतला आहे. समुद्राच्या पाण्यावर प्रक्रिया करून तिथून रोज चारशे मिलीयन लीटर पिण्याचे पाणी उपलब्ध करून देण्याचा प्रयत्न केला जाणार आहे. २०२९ पर्यंत हा प्रकल्प पूर्ण व्हावा असाच प्रयत्न केला जात आहे. त्याला डिस्टिलेशन प्लान्ट असे म्हटले जाते आहे. ज्यातून समुद्राच्या पाण्याचा खारेपणा नाहीसा करणे तसेच इतर प्रकारची पाण्याची शुद्धताही करण्यासाठी उच्च दर्जाची फिल्टरिंग मशिनरी बसवली जाणार आहे. यातून अशुद्ध राहाणारे पाणी पुन्हा समुद्रातच सोडले जाणार आहे. मुंबईच्या पाण्याची गरज बाहेरून पाणी आणून भागवता येणे आता अशक्य होऊ लागले आहे. यासाठी समुद्राच्या पाण्याचा उपयोग करण्याशिवाय पर्याय उरलेला नाही. जर रोज चार हजार लीटर पाणी उपलब्ध होणार असेल तर तो मुंबईकरांसाठी खूप मोठा दिलासा ठरू शकतो. खरे तर आज विज्ञान तंत्रज्ञान इतके प्रगत झाले आहे की, समुद्रामध्ये असलेल्या अमाप पाण्याचा प्रक्रिया करून उपयोग करून घेणे सहज शक्य आहे.

सर्वाधिक नद्या असूनही दुष्काळ

एकूणच मुंबई असो किंवा राज्यातील इतर महानगरे अथवा ग्रामीण भाग असो, पिण्याच्या पाण्याचे प्रश्न सोडवण्यासाठी अशाच विविध प्रकारच्या नवनवीन योजनांचा शोध घेणे अनिवार्य ठरणार आहे. यातला विरोधाभास असा आहे की, गेले काही वर्ष राज्याच्या अनेक भागात सरासरीपेक्षा जास्त पाऊस पडतो. धरणे, जलाशये पावसाळ्यामध्ये ओसंडून वाहातात तरीदेखील पाणीटंचाई निर्माण होते. महाराष्ट्रात एकट्या नाशिक जिल्ह्यात सर्वाधिक नद्या आहेत. गोदावरीसारखी मोठी नदी हे नाशिक किंवा मराठवाड्यासाठी मोठा दिलासा ठरते. परंतु नाशिक जिल्ह्यात दरवर्षी पाणीटंचाई असते. आतादेखील नाशिक जिल्ह्यातील प्रमुख धरणे भरलेली आहेत. परंतु पाण्याची वाढती गरज पूर्ण करता येत नाही. नाशिक महानगराच्या अनेक भागात अगदी भर पावसाळ्यात तीनशे ते चारशे टँकर्स पाणीपुरवठा करत होते. अनेक गृहनिर्माण संस्थांना महापालिकेकडून पुरेसे पाणी मिळत नाही. यंदा तर कुंभमेळा आहे. तो वर्षभर चालणार आहे. म्हणजे गोदावरीला वर्षभर पाणी प्रवास सुरू ठेवावा लागेल. म्हणजे नाशिककरांना पुन्हा पिण्याच्या पाण्यासाठी यंदाही त्रास सहन करावा लागेल यात काही शंका नाही. म्हणजे सर्वाधिक नद्या असूनही नाशिक जिल्हा पाणीटंचाईच्या तडाख्यात सापडतो. तर राज्याचा बराच भाग असा आहे की, नद्याही नाही आणि असलेल्या नद्यांमध्ये पुरेसे पाणीदेखील उपलब्ध होत नाही. चार चार दिवसांनी पाणी सोडले जाते. म्हणजेच एवढ्या दिवसांचे पाणी साठवण करून ठेवावे लागते. शेतीबरोबरच पिण्याच्या पाण्याचेदेखील निर्माण होणारे हे संकट केवळ नियोजनाच्या दुष्काळातून निर्माण झालेले संकट आहे.

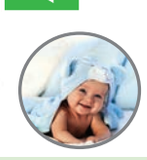
सुविचार

विलास कोळेकर
मालेवाडी, जि. सांगली. मोबा.९४२२४२०६११

मद्याची नशा काही तासांत उतरते, पण अहंकाराची नशा माणसाला जिवंतपणीच संपवून टाकते आणि त्याचे सर्वस्व लुटल्यावरच ती शांत होते.

पंचांग

बुधवार, १६ सप्टेंबर २०२६
शक १९४८ पराभवनामसंवत्सर
भाद्रपद शुक्ल पंचमी
नक्षत्र - विशाखा



रवी उदय- ०६-२८
रवी अस्त- १८-३९

-: जन्मराशी :-
००-०१ ते १०-४८ तूळ
१०-४९ ते २४-०० वृश्चिक

माता कलावती देवी जयंती-बेळगाव; जागतिक ओझोन संवर्धन दिन

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफीस आणि नवाकाळ प्रेस करिता दांगट मीडिया प्रा.लि., पत्ताः प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरीया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
संपादक : **रोहित रमाकांत पांडे** • कार्यकारी संपादकः **समीर करंबे** (*पी.आर.बी. कायद्यानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.)

संपर्क : संपादक विभागः ८६५२२०१४४०,
जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,
छोट्या जाहिराती: ८४२२८१७४४५. वितरण विभाग : ९५९४९३६४४१
ई-मेलः contact@navakal.in
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक
'नवाकाळ' आर.एन.आय.क्र.१८१४/५७
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande** On behalf of Navakal Office And Navakal Press. Printed at Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - **Rohit Ramakant Pande** • Executive Editor - **Sameer Karambe** (*As per P.R.B. law Executive Editor will be responsible for all the content in Daily Navakal)

मराविमं सूत्रधारी कंपनी मर्यादित

ई-निविदा सुचना

मुख्य अभियंता (स्था), एमएसईबीएचसीएल, मुंबई ई- निविदा क्र. CEC/MSEBHCL/MUM/TECH/T-25-2026-27, ला आमंत्रित करत आहेत. बिड कागदपत्रे १६.०९.२०२६ पासून वेबसाइटवर उपलब्ध होतील. अधिक तपशीलासाठी आणि अद्यतनांसाठी आमच्या वेबसाइट www.mahadiscom.in, ई-निविदा दुव्यास https://etender.mahadiscom.in ला भेट द्या.
फोन नं. ०२२-२२६०८३८३

HO PR NO. 206/26-27 Dt.15.09.26 मुख्य अभियंता (स्थापत्य)

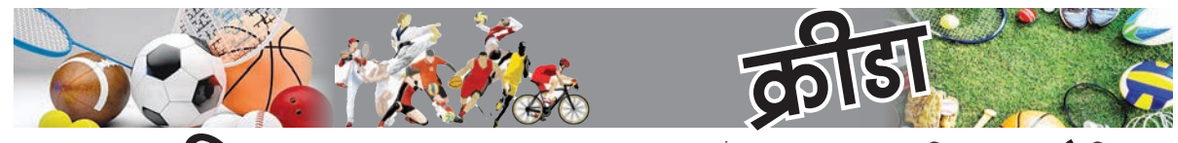
ठाणे महानगरपालिका, ठाणे

शिक्षण विभाग
स्वारस्याची अभिव्यक्ती

ठाणे महानगरपालिकेच्या माजिवडा मानपाडा प्रभाग समितीअंतर्गत कावेसर येथील शाळा आरक्षणाखाली आरक्षित क्षेत्रावर प्रस्ताव क्र एस०६/०३०७/१८ अंतर्गत शाळा इमारत क्र.बी-तळ (पार्ट)/स्टिल्ट(पार्ट)+१ ते ७ मजले (बांधिव सुविधा),जोते क्षेत्र ६४५.१३ चौ.मी. व एकुण क्षेत्र ४११३.८५ चौ.मी. क्षेत्राची बांधिव वास्तु विकसित करण्यात आली आहे. सदर शाळा इमारतीमध्ये PPP (PUBLIC PRIVATE PARTNERSHIP) तत्वावर CBSE बोर्डाची शाळा सुरु करण्याकरीता स्वारस्याची अभिव्यक्ती (EXPRESSION OF INTEREST) अंतर्गत नामांकित संस्थांकडुन प्रस्ताव मागविण्यात येत आहेत. प्रस्ताव प्रपत्र शासनाचे संकेतस्थळ http://mahatenders.gov.in वर दि.१६/०९/२६ ते दि.२२/०९/२६ पर्यंत उपलब्ध असून प्रपत्र दि.२२/०९/२६ रोजी दुपारी १६.०० वाजेपर्यंत ई टेंडरींग पध्दतीने स्वीकारण्यात येतील. प्राप्त प्रपत्रे दि.२३/०९/२६ रोजी दुपारी १६.०० वाजेपर्यंत अथवा त्यानंतर सूचना देऊन संस्थेच्या / कंपनीच्या किवा त्यांच्या प्रतिनिधींसमोर उघडण्यात येतील. प्रस्ताव उघडण्याच्या वेळी संस्थांनी/ कंपन्यांनी मुळ कागदपत्रांसह उपस्थित रहावे. प्राप्त झालेले कोणतेही प्रस्ताव स्विकारणे अथवा नाकारण्याचे अधिकार मा.आयुक्त ,ठाणे महानगरपालिका यांचा राहील.

ठामपा/पिआरओ/शिक्षक विभाग/५२६/२०२६-२७ सही/-
दि.१५.०९.२०२६ उपआयुक्त (शिक्षण)
Pls visit our oficial web-site ठाणे महानगरपालिका, ठाणे
www.thanecity.gov.in

अनधिकृत बांधकामाला आळा घाला..
अनधिकृत बांधकाम दिसल्यास प्रभाग समितीत तक्रार करा !



अफगाणिस्तानवर भारताचा ७ विकेटने सलग दुसरा विजय

■ नवी दिल्ली

संजू सॅमसनच्या वादळी ५७ धावांच्या खेळीच्या बळावर दुसऱ्या टी-२० सामन्यात भारताने अफगाणिस्तानवर ७ विकेट व ३१ चेंडू शिल्लक राखून सलग दुसरा विजय मिळवला. या विजयासह भारताने मालिकेत २-० ने विजयी आघाडी घेतली आहे. प्रथम फलंदाजी करताना अफगाणिस्तानने ८ बाद १५९ धावा केल्या होत्या. या प्रत्युत्तरात भारताने १४.५ षटकांत ३ बाद १६३ धावा ठोकल्या.

भारताने नाणेफेक जिंकून प्रथम गोलंदाजीचा निर्णय घेतला. इब्राहिम झाद्रानने ३७ व रशीद खानने २८, दरविश रसूलीने २६ धावा केल्या. मात्र इतर फलंदाजांना मोठी खेळी करता आली नाही. त्यामुळे अफगाणिस्तानला ८ बाद १५९ धावांपर्यंत मजल मारता आली. भारताकडून नितीश कुमार रेड्डीने सर्वाधिक तीन गडी बाद केले. १५९ धावांचा पाठलाग करताना संजू सॅमसन व अभिषेक शर्मा फलंदाजीसाठी उतरताच अफगाणिस्तानच्या गोलंदाजांना चांगलेच चोपून काढले. त्यांनी पहिल्या विकेटसाठी ६.२ षटकांत ८८ धावा केल्या. अभिषेक शर्मा १९ चेंडूंत २ चौकार आणि ४ षटकारांसह ३९ धावांवर बाद झाला. त्यानंतर संजू सॅमसन २२ चेंडूंत ४ षटकार व ७ चौकारांसह ५७ धावा करून तंबूत परतला. तोपर्यंत अफगाणिस्तानच्या हातून हा सामना निसटला होता. त्यानंतर ईशान किशनही गोलंदाजांचा चांगला समाचार घेत होता. श्रेयस अय्यर ११ धावा करून ईशानची साथ सोडून माघारी परतला. शेवटी तिलक वर्मा १४ चेंडूंत १५ व ईशान २३ चेंडूंत ३८ धावा करून नाबाद राहिला. त्यामुळे भारताने १४.५ षटकांत ३ बाद १६३ धावा केल्यामुळे अफगाणिस्तानचा ७ विकेटने पराभव झाला.

२०२९ जागतिक ॲथलेटिक्स स्पर्धेचे यजमानपद नैरोबीकडे

■ बुडापेस्ट

जागतिक ॲथलेटिक्स परिषदेने बुडापेस्ट येथे घेतलेल्या महत्त्वपूर्ण बैठकीत २०२९ च्या जागतिक ॲथलेटिक्स चॅम्पियनशिपच्या यजमानपदाचा मान केनियाची राजधानी नैरोबीला दिला. या प्रतिष्ठेच्या शर्यतीत नैरोबीने लंडन, रोम आणि म्युनिक या बलाढ्य युरोपीय शहरांना मागे टाकत बाजी मारली. या स्पर्धेच्या इतिहासात पहिल्यांदाच ही जागतिक चॅम्पियनशिप स्पर्धा आफ्रिका खंडाच्या भूमीवर (नैरोबी)होणार आहे.२०२७ ची जागतिक ॲथलेटिक्स चॅम्पियनशिप स्पर्धा बीजिंग (चीन)येथे आयोजित केली जाणार आहे.

नैरोबीमधील प्रसिद्ध कसारानी स्टेडियमवर हे सामने खेळवले जातील. सध्या कसारानी स्टेडियम येथे २०२७ च्या 'आफ्रिका कप ऑफ नेशन्स'फुटबॉल स्पर्धेसाठी सध्या या स्टेडियमचे मोठ्या प्रमाणावर नूतनीकरण केले जात आहे. लंडनने २०१२ च्या ऑलिम्पिक मैदानावर (लंडन स्टेडियम)ही स्पर्धा आयोजित करण्याची पूर्ण तयारी केली होती. परंतु त्यांच्या पदरी निराशा आली. लंडनसोबतच रोमनेही ही संधी गमावली आहे. लंडनच्या 'ॲथलेटिक व्हेंचर्स'संस्थेने या निर्णयावर खेद व्यक्त केला आहे.

जाहिर सूचना

याद्वारे सर्वसामान्य जनतेला सूचना देण्यात येत आहे की, आमचे अशिल खालील अनुसूचींत अधिक तपशीलवार वर्णन केलेल्या आणि श्री. सुरेश रघु शेट्टी (मालक) यांच्या मालकीच्या असलेल्या जमिनीच्या सर्व भाग व खंडाच्या खरेदीसाठी वाटाघाटी करत आहेत, आणि आम्हाला सदर जमिनीच्या आणि त्यावरील संरचनेच्या शिर्षकाची चौकशी करण्याचे निर्देश देण्यात आले आहेत.

येथे वर संदर्भित अनुसूची :

अनुसूची १
मुंबई नोंदणी जिल्हा आणि मुंबई उपनगर उप-जिल्हा मधील बोरिवली तालुक्यात, महसूल गाव गोराई येथे स्थित आणि मुंबई महानगरपालिकेच्या हद्दीत असलेल्या, सर्व्हे क्र. १०६, हिस्सा क्र.२ (भाग), सीटीएस क्र.३२७ शी संबंधित, १७८७.३३ चौ.यार्ड १४९४.४३ चौ.मी. शी समतुल्य क्षेत्रफळाच्या जमिनीचा एक भाग.

अनुसूची २
मुंबई नोंदणी जिल्हा आणि मुंबई उपनगर उप-जिल्हा, तसेच मुंबई महानगरपालिकेच्या हद्दीत, महसूल गाव गोराई, तालुका बोरिवली येथे स्थित, सर्व्हे क्र.१०६, हिस्सा क्र.२ (भाग) असलेले, क्षेत्रफळ २६९१ चौ. मीटर आणि सीटीएस क्र.३५९ असलेले, पीआर कार्डनुसार अंदाजे ५५१.७० चौ.मी. क्षेत्रफळाचे सर्व जमिनीचे व मैदानाचे भाग व खंड.

अनुसूची ३
मुंबई नोंदणी जिल्हा आणि मुंबई उपनगर उप-जिल्हा येथील महसूल गाव गोराई, तालुका बोरिवली येथे आणि मुंबई महानगरपालिकेच्या हद्दीत स्थित, सर्व्हे क्र.३३, हिस्सा क्र.८, सीटीएस क्र.३२८ असलेल्या जमिनीच्या तुकड्यांपैकी २७०.३१ चौ. मीटर क्षेत्रफळाचा एक भाग, ज्याचे क्षेत्रफळ पीआर कार्डनुसार ७४२.१ चौ. मीटर आणि ७/१२ च्या उताऱ्यांनुसार ६५७.५४ चौ. मीटर आहे.

अनुसूची ४
मुंबई नोंदणी जिल्हा आणि मुंबई उपनगर उप-जिल्हा येथील महसूल गाव गोराई, तालुका बोरिवली येथे आणि मुंबई महानगरपालिकेच्या हद्दीत स्थित, सर्व्हे क्र. १०७, हिस्सा क्र.१, सीटीएस क्र.३५७ असलेल्या जमिनीच्या सर्व भाग व खंडापैकी, अंदाजे २५० चौ.मीटर किंवा त्याहून अधिक क्षेत्रफळाचा अविभाजित जमिनीचा खंड, ज्याचे क्षेत्रफळ पीआर कार्डनुसार ३०५८.७ चौ.मी. आणि ७/१२ च्या उताऱ्यांनुसार २८७५ चौ. मीटर आहे.

वरील अनुसूचींमध्ये नमूद केलेल्या उक्त जमिनीवर किंवा तिच्या कोणत्याही भागावर, विक्री, हस्तांतरण, मालकी, स्थानांतरण, अभिहस्तांकन, विनिमय, शुल्क, भार, वहिवाट, उप वहिवाट, भाडेपट्टा, उपभाडेपट्टा, परवाना, गहाण, वारसा, बक्षिस, धारणाधिकार, देखभाल, मृत्यूपत्र, सुखाधिकार, ट्रस्ट, ताबा, सूचना, किंवा इतर कोणत्याही स्वरूपाने, कोणताही दावा करणारी किंवा असे कोणतेही दस्तऐवज किंवा हिस्सा, हक्क, शिर्षक, हितसंबंध, दावा किंवा मागणी असलेली कोणतीही व्यक्ती, याद्वारे सूचित करते की, त्यांनी या सूचनेच्या प्रकाशनाच्या तारखेपासून १५ दिवसांच्या आत, नोटरीकृत कागदोपत्री पुराव्यासह, खाली सही करणाऱ्या व्यक्तीला आत नमूद केलेल्या पत्त्यावर लेखी स्वरूपात तसे कळवावे; असे करण्यात अयशस्वी झाल्यास, असा कोणताही दावा किंवा आक्षेप, जर असेल तर, सोडून दिला गेला आहे आणि/किंवा त्यागला गेला आहे असे मानले जाईल आणि त्याचा कोणताही संदर्भ न घेता विक्री पूर्ण केली जाईल.

सही/- अनुज वाय. रावल (वकील-उच्च न्यायालय),
सी-१०१, अंशुल प्लाझा कोहौसोलि, महावीर नगर एक्सटेंशन,
ठिकाण: मुंबई, लिंक रोड लगत, कांदिवली (पश्चिम), मुंबई-६७.
दिनांक: १६.९.२०२६. संपर्क: ७३०३१७०००८, ईमेल: camcons@gmail.com

फॉर्म बी
जाहीर उद्घोषणा
(नादारी आणि दिवाळखोरी (परिसमापन प्रक्रिया) विनियमन, २०१६ चे विनियमन १२)
सिग्टिया कन्स्ट्रक्शन्स प्रा. लि.च्या भागधारकांचे लक्ष वेधण्याकरिता

अ. क्र.	तपशील	वर्णन
१.	कॉर्पोरेट ऋणकोचे नाव	सिग्टिया कन्स्ट्रक्शन्स प्रा. लि.
२.	कॉर्पोरेट ऋणकोच्या स्थापनेचा दिनांक	१८.०३.१९९४
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट ऋणकोची स्थापना/नोंदणीकरण झाले	आरओसी - मुंबई
४.	कॉर्पोरेट ऋणकोचा कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्रमांक	U70100MH1994PTC077186
५.	कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	४ था मजला, एचडीआयएल टॉवर्स, अनंत काणेकर मार्ग, वांद्रे (पू), मुंबई शहर, मुंबई, महाराष्ट्र, भारत, ४०००५१.
६.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा दिनांक	दि. ०९.०३.२०२७
७.	कॉर्पोरेट ऋणकोचे परिसमापन सुरु होण्याचा दिनांक	दि. ३१.०८.२०२६ (आदेश दि. १०.०९.२०२६ रोजी प्राप्त)
८	परिसमापक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण पत्ता	स्ट्रेस क्रेडीट रिझॉल्यूशन प्रायव्हेट लिमिटेड, नोंदणी क्र.: IBBI/IPE-0094/IPA-3/2023-24/50059
९	मंडळाकडे नोंदणीकृत असलेला परिसमापकाचा पत्ता आणि ई-मेल	पत्ताः बी १३०५-६, दोस्ती एलीट, रस्ता क्र. २९, सायन टेलिफोन एक्सचेंजशेजारी, सायन, मुंबई, महाराष्ट्र ४०००२२. ईमेल: admin@stresscredit.com
१०	परिसमापकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ई-मेल	पत्ताः ८०७, ८वा मजला, बी-विंग, ईस्ट पॉईंट, ९० फूट रोड, घाटकोपर पूर्व, मुंबई ४०००८६. पत्रव्यवहाराकरिता ईमेल: Sigtia.liq@gmail.com
११	दावा सादर करण्याचा अंतिम दिनांक	दि. २५ सप्टेंबर, २०२६

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ यांनी दि. ३१ ऑगस्ट, २०२६ रोजी संकेताच्या कलम ३३ अन्वये **सिग्टिया कन्स्ट्रक्शन्स प्रा. लि.**चे परिसमापन सुरु करण्याचे आदेश दिले आहेत.
सिग्टिया कन्स्ट्रक्शन्स प्रा. लि.च्या भागधारकांना याद्वारे त्यांचे दावे दि. २५ सप्टेंबर, २०२६ रोजी किंवा त्यापूर्वी परिसमापकाकडे **बाब क्र. १० समोर** नमूद पत्यावर सादर करण्यास सांगण्यात येत आहे.
वित्तीय धनको यांनी दाव्याबाबतचे त्यांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व भागधारकांनी त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करावे. दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

स्ट्रेस क्रेडीट रिझॉल्युशन प्रायव्हेट लिमिटेड
ठिकाण: मुंबई सिग्टिया कन्स्ट्रक्शन्स प्रा. लि.करिता परिसमापक
दिनांक: १६ सप्टें., २०२६ नोंदणी क्र.: IBBI/IPE-0094/IPA-3/2023-24/50059

फॉर्म बी
जाहीर उद्घोषणा
(नादारी आणि दिवाळखोरी (परिसमापन प्रक्रिया) विनियमन, २०१६ चे विनियमन १२)
प्रशूल रिअल इस्टेट प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

अ. क्र.	तपशील	वर्णन
१.	कॉर्पोरेट ऋणकोचे नाव	प्रशूल रिअल इस्टेट प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट ऋणकोच्या स्थापनेचा दिनांक	०९.०६.२०१५
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट ऋणकोची स्थापना/नोंदणीकरण झाले	आरओसी - मुंबई
४.	कॉर्पोरेट ऋणकोचा कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्रमांक	U70102MH2015PTC265360
५.	कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	कार्यालय क्र. ६१२, बी२बी, सेंटर केबिन बी, ६वा मजला, मालाड इंडस्ट्रीयल इस्टेटच्या मागे, कावपाडा, मालाड पश्चिम, मुंबई शहर, मुंबई, महाराष्ट्र, भारत, ४०००६४.
६.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा दिनांक	दि. ०९.०३.२०२७
७.	कॉर्पोरेट ऋणकोचे परिसमापन सुरु होण्याचा दिनांक	दि. ३१.०८.२०२६ (आदेश दि. १०.०९.२०२६ रोजी प्राप्त)
८	परिसमापक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण पत्ता	स्ट्रेस क्रेडीट रिझॉल्यूशन प्रायव्हेट लिमिटेड, नोंदणी क्र.: IBBI/IPE-0094/IPA-3/2023-24/50059
९	मंडळाकडे नोंदणीकृत असलेला परिसमापकाचा पत्ता आणि ई-मेल	पत्ताः बी १३०५-६, दोस्ती एलीट, रस्ता क्र. २९, सायन टेलिफोन एक्सचेंजशेजारी, सायन, मुंबई, महाराष्ट्र ४०००२२. ईमेल: admin@stresscredit.com
१०	परिसमापकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ई-मेल	पत्ताः ८०७, ८वा मजला, बी-विंग, ईस्ट पॉईंट, ९० फूट रोड, घाटकोपर पूर्व, मुंबई ४०००८६. पत्रव्यवहाराकरिता ईमेल: prashul.liq1@gmail.com
११	दावा सादर करण्याचा अंतिम दिनांक	दि. २५ सप्टेंबर, २०२६

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ यांनी दि. ३१ ऑगस्ट, २०२६ रोजी संकेताच्या कलम ३३ अन्वये **प्रशूल रिअल इस्टेट प्रायव्हेट लिमिटेड**चे परिसमापन सुरु करण्याचे आदेश दिले आहेत.
प्रशूल रिअल इस्टेट प्रायव्हेट लिमिटेडच्या भागधारकांना याद्वारे त्यांचे दावे दि. २५ सप्टेंबर, २०२६ रोजी किंवा त्यापूर्वी परिसमापकाकडे **बाब क्र. १० समोर** नमूद पत्यावर सादर करण्यास सांगण्यात येत आहे.
वित्तीय धनको यांनी दाव्याबाबतचे त्यांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व भागधारकांनी त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करावे. दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

स्ट्रेस क्रेडीट रिझॉल्युशन प्रायव्हेट लिमिटेड
ठिकाण: मुंबई प्रशूल रिअल इस्टेट प्रायव्हेट लिमिटेडकरिता परिसमापक
दिनांक: १६ सप्टें., २०२६ नोंदणी क्र.: IBBI/IPE-0094/IPA-3/2023-24/50059

फॉर्म बी
जाहीर उद्घोषणा
(नादारी आणि दिवाळखोरी (परिसमापन प्रक्रिया) विनियमन, २०१६ चे विनियमन १२)
एडवीना रिअल इस्टेट प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

अ. क्र.	तपशील	वर्णन
१.	कॉर्पोरेट ऋणकोचे नाव	एडवीना रिअल इस्टेट प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट ऋणकोच्या स्थापनेचा दिनांक	१०.०६.२०१५
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट ऋणकोची स्थापना/नोंदणीकरण झाले	आरओसी - मुंबई
४.	कॉर्पोरेट ऋणकोचा कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्रमांक	U70102MH2015PTC265384
५.	कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	कार्यालय क्र. ६१२, बी२बी, सेंटर केबिन बी, ६वा मजला, मालाड इंडस्ट्रीयल इस्टेटच्या मागे, कावपाडा, मालाड पश्चिम, मुंबई शहर, मुंबई, महाराष्ट्र, भारत, ४०००६४.
६.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा दिनांक	दि. ०९.०३.२०२७
७.	कॉर्पोरेट ऋणकोचे परिसमापन सुरु होण्याचा दिनांक	दि. ३१.०८.२०२६ (आदेश दि. १०.०९.२०२६ रोजी प्राप्त)
८	परिसमापक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण पत्ता	स्ट्रेस क्रेडीट रिझॉल्यूशन प्रायव्हेट लिमिटेड, नोंदणी क्र.: IBBI/IPE-0094/IPA-3/2023-24/50059
९	मंडळाकडे नोंदणीकृत असलेला परिसमापकाचा पत्ता आणि ई-मेल	पत्ताः बी १३०५-६, दोस्ती एलीट, रस्ता क्र. २९, सायन टेलिफोन एक्सचेंजशेजारी, सायन, मुंबई, महाराष्ट्र ४०००२२. ईमेल: admin@stresscredit.com
१०	परिसमापकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ई-मेल	पत्ताः ८०७, ८वा मजला, बी-विंग, ईस्ट पॉईंट, ९० फूट रोड, घाटकोपर पूर्व, मुंबई ४०००८६. पत्रव्यवहाराकरिता ईमेल: edweena.liq@gmail.com
११	दावा सादर करण्याचा अंतिम दिनांक	दि. २५ सप्टेंबर, २०२६

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ यांनी दि. ३१ ऑगस्ट, २०२६ रोजी संकेताच्या कलम ३३ अन्वये **एडवीना रिअल इस्टेट प्रायव्हेट लिमिटेड**चे परिसमापन सुरु करण्याचे आदेश दिले आहेत.
एडवीना रिअल इस्टेट प्रायव्हेट लिमिटेडच्या भागधारकांना याद्वारे त्यांचे दावे